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## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 13916/2018 & CM APPLN. 54398/2018

THE MANAGEMENT OF GURU HARKRISHAN

PUBLIC SCHOOL & ORS.

..... Petitioners

Through Mr.A.P.S. Ahluwalia, Sr. Adv. with

Mr.S.S. Ahluwalia & Mr.Mohit

Bangual, Advs.

versus

SUNIL SIKRI & ANR.

..... Respondents

Through

Mr.Anuj Aggarwal, Adv. for R-1. Mr.Gaurav Dhingra, Adv. for R-2.

Mr.T.R. Verma, OSD, DoE.

**CORAM:** 

HON'BLE MR. JUSTICE SURESH KUMAR KAIT

ORDER

**%** 

29.04.2019

Counter affidavit filed on behalf of respondent no.1 is on record.

Rejoinder thereto, if any, be filed within four weeks.

Counsel for respondent no.2 submits that there is no relief sought against the said respondent, therefore, no counter affidavit is required to be filed.

Renotify on 19<sup>th</sup> August, 2019.

SURESH KUMAR KAIT, J

APRIL 29, 2019 ab